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Friday, July 22, 2016
Ashadha 31, 1938 (Saka)

LOK SABHA DEBATES

(English Version)

Ninth Session
(Sixteenth Lok Sabha)



(Vol. XVIII Contains Nos. 21 to 30)

LOK SABHA SECRETARIAT
NEW DELHI

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LOK SABHA DEBATES

LOK SABHA

Friday, July 22, 2016/Ashadha 31, 1938 (Saka)

The Lok Sabha met at Eleven of the Clock

[HON. SPEAKER *in the Chair*]

[Translation]

. . . *(Interruptions)*

HON. SPEAKER: Hon. Member, what is this? I am unable to understand.

. . . *(Interruptions)*

[English]

HON. SPEAKER: What is it?

... *(Interruptions)*

HON. SPEAKER: Please don't show the paper.

. . . *(Interruptions)*

HON. SPEAKER: Please tell me what is happening.

. . . *(Interruptions)*

HON. SPEAKER: Kirit Ji, please speak.

. . . *(Interruptions)*

11.01 hours

At this stage, Shri Kaushlendra Kumar and some other hon. Members came and stood on the floor near the Table.

[Translation]

Dr. KIRIT SOMAIYA (MUMBAI NORTH EAST): Hon. Speaker, the way Bhagwant Singh Mann has played with the security of Parliament by uploading the video, ...*(Interruptions)* his membership should be terminated. ... *(Interruptions)* I have given a Privilege Motion against Bhagwant Singh

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Mann, kindly admit that. ... *(Interruptions)* He has uploaded the video of the entire security arrangements inside the House on his Facebook page. ...*(Interruptions)*

HON. SPEAKER: R. K. Singh Ji, you may speak.

. . . *(Interruptions)*

SHRI R. K. SINGH (AARAH): Hon. Speaker, Shri Bhagwant Mann, Member of Parliament, has played with the lives of all the Members of Parliament. ... *(Interruptions)* He has compromised the security of the Parliament. ... *(Interruptions)* Madam, there cannot be a greater breach of privilege than this. Madam, I would request that a breach of privilege motion should be moved against him. ...*(Interruptions)*

HON. SPEAKER: I request all of you that [*English*] I will allow you in 'Zero Hour'. I have received notices.

. . . *(Interruptions)*

[*English*]

HON. SPEAKER: This is not the way. [*Translation*] I will give you a chance to speak in the Zero Hour.

. . . *(Interruptions)*

***WRITTEN ANSWERS TO QUESTIONS**

Starred Question Nos. 81 to 100

Unstarred Question Nos. 921 to 1150

* For Questions, please refer to Master copy of English version, placed in Library.
You can also visit <https://sansad.in/ls/questions/questions-and-answers> for more information.

[English]

HON. SPEAKER: The House stands adjourned to meet again at 12 noon.

11.03 hours

The Lok Sabha then adjourned till Twelve of the Clock.

12.00 hours

The Lok Sabha reassembled at Twelve of the Clock.

(Hon. Speaker in the chair)

. . . (Interruptions)

[Translation]

Dr. KIRIT SOMAIYA (MUMBAI NORTH EAST): Madam, this is a very serious matter.... *(Interruptions)*

HON. SPEAKER: Please, go back to your seat.

. . . (Interruptions)

12.01 hours

At this stage Shri Kaushlendra Kumar, Shri Dharmendra Yadav, Shri Shailesh Kumar and some other Hon. Members came and stood on the floor near the Table.

[Translation]

. . . (Interruptions)

HON. SPEAKER: I will give you a chance to speak later.

. . . (Interruptions)

HON. SPEAKER: I agree, I will give you a chance to speak sometime.

. . . (Interruptions)

[English]

HON. SPEAKER: Now Papers laid on the Table of the House.

... (Interruptions)

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12.01 ½ hours

PAPERS LAID ON THE TABLE

[Translation]

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA RAJ): Madam, on behalf of Shrimati Maneka Gandhi, I beg to lay the following papers on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Social Welfare Board, New Delhi, for the year 2013-2014, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Social Welfare Board, New Delhi, for the year 2013-2014.
- (2) Statement (Hindi and English versions) showing reasons for the delay in laying the papers mentioned in (1) above.

[Placed in Library, See No. LT 4900/16/16]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Social Welfare Board, New Delhi, for the year 2014-2015, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Social Welfare Board, New Delhi, for the year 2014-2015.
- (4) Statement (Hindi and English versions) showing reasons for the delay in laying the papers mentioned in (3) above.

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[Placed in Library, See No. LT 4901/16/16]

(5)(i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Mahila Kosh, New Delhi, for the year 2013-2014, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rashtriya Mahila Kosh, New Delhi, for the year 2013-2014.

(6) Statement (Hindi and English versions) showing reasons for the delay in laying the papers mentioned in (5) above.

[Placed in Library, See No. LT 4902/16/16]

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Mahila Kosh, New Delhi, for the year 2014-2015, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rashtriya Mahila Kosh, New Delhi, for the year 2014-2015.

(8) Statement (Hindi and English versions) showing reasons for the delay in laying the papers mentioned in (7) above.

[Placed in Library, See No. LT 4903/16/16]

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(9) A copy of the Annual Report (Hindi and English versions) of the Central Adoption Resource Authority, New Delhi, for the year 2014-2015, along with Audited Accounts

(10) Statement (Hindi and English versions) showing reasons for the delay in laying the papers mentioned in (9) above.

[Placed in Library, See No. LT 4904/16/16]

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI FAGGAN SINGH KULASTE): Madam, on behalf of Shri Jagat Prakash Nadda ji, I beg to lay the following papers on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, New Delhi, for the year 2014-2015, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, New Delhi, for the year 2014-2015.

(2) Statement (Hindi and English versions) showing reasons for the delay in laying the papers mentioned in (1) above.

[Placed in Library, See No. LT 4905/16/16]

... (*Interruptions*)

[English]

THE MINISTER OF STATE OF THE MINISTRY OF AYURVEDA, YOGA AND NATUROPATHY, UNANI, SIDHA AND HOMOEOPATHY (AYUSH) (SHRI SHRIPAD YESSO NAIK): I beg to lay on the Table a copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and Audited Accounts of the Indian Medicines Pharmaceutical Corporation Limited for the year 2014-2015 within the stipulated period of nine months after the close of the accounting year.

[Placed in Library, See No. LT 4906/16/16]

... *(Interruptions)*

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (COL. RAJYAVARDHAN RATHORE (RETD.)): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 25 Press Council Act, 1978:-

- (1) The Press Council (Amendment) Rules, 2016 published in Notification No. G.S.R. 377(E) in Gazette of India dated 31st March, 2016.
- (2) The Press Council (Amendment) Rules, 2016 published in Notification No. G.S.R. 466(E) in Gazette of India dated 28th April, 2016.

[Placed in Library, See No. LT 4907/16/16]

... *(Interruptions)*

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12.02 hours

**JOINT COMMITTEE ON ENFORCEMENT OF SECURITY
INTEREST AND RECOVERY OF DEBTS LAWS AND
MISCELLANEOUS PROVISIONS (AMENDMENT) BILL, 2016**

(i) Report

[English]

SHRI NISHIKANT DUBEY (GODDA): I beg to present the Report of the Joint Committee on the Enforcement of Security Interest and Recovery of Debts Laws and Miscellaneous Provisions (Amendment) Bill, 2016.

... *(Interruptions)*

(ii) Evidence

SHRI NISHIKANT DUBEY: I beg to lay on the Table a copy of the record of evidence given before the Joint Committee on the Enforcement of Security Interest and Recovery of Debts Laws and Miscellaneous Provisions (Amendment) Bill, 2016.

... *(Interruptions)*

22.07.2016

12.03 hours

STATEMENT BY MINISTER

Status of implementation of the recommendations contained in the 31st Report of the Standing Committee on Finance on Demands for Grants (2016-17), pertaining to the Ministry of Planning*

[English]

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN POVERTY ALLEVIATION (RAO INDERJIT SINGH): I beg to lay a statement regarding the status of implementation of the recommendations contained in the 31st Report of the Standing Committee on Finance on Demands for Grants (2016-17), pertaining to the Ministry of Planning.

... *(Interruptions)*

* Laid on the Table and also placed in Library, See No. LT 4908/16/16

12.03 ½ hours

BUSINESS OF THE HOUSE

[English]

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.S. AHLUWALIA): With your permission, Madam, I rise to announce that Government Business during the week commencing Monday, the 25th July, 2016 will consist of:

1. Consideration of any items of Government Business carried over from today's order paper;
2. Consideration and Passing of the Benami Transactions (Prohibition) Amendment Bill, 2015;
3. Consideration and passing of the Citizenship (Amendment) Bill, 2016;
4. Consideration and Passing of the High Courts (Alteration of Names) Bill, 2016;
5. Consideration and agreeing to the amendments made by Rajya Sabha in the Enemy Property (Amendment and Validation) Bill, 2016, as passed by Lok Sabha, after it is passed by Rajya Sabha; and
6. Consideration of Resolution seeking approval of the recommendations contained in Paras 5,6,9,11,12,13,14,15,16,17,18 and 19 of the First Report of Railway Convention Committee (2014), appointed to review the rate of dividend payable by the Railway Undertaking to General Revenues and other ancillary matters, which was presented to both the Houses of Parliament on 22 December, 2015.

... *(Interruptions)*

HON. SPEAKER: Hon. Members, please lay the submissions on the aforesaid matters on the Table of the House.

... (*Interruptions*)

[*Translation*]

***SHRI GOPAL SHETTY (MUMBAI NORTH):** The following two matters should be included in the next week's agenda:-

1. Due to the current federal structure of the country, obstacles are arising in the development of the nation, as a result of which the country is unable to make rapid development. Therefore, there is a need to further strengthen the federal structure of the country. Matter related to further strengthening and empowering the federal structure of the country.

2. The matter related to the immediate withdrawal of circulars and guidelines issued regarding obtaining NOC from the Defense Department for the reconstruction of residential buildings around the defense establishments of the country.

* Laid on the Table.

***SHRI SUNIL KUMAR SINGH (CHATRA):** I request that the following matters may kindly be included in the next week's agenda: -

1. Multinational companies of public and private sectors function in the country. These companies have been given directives under the Companies Act to carry out various social and developmental activities under the Corporate Social Responsibility (CSR) head. However, it has been observed that the entire amount allocated under the CSR head is not fully utilized by the companies. Therefore, the discussion on utilizing the entire amount of the C.S.R. fund given under its head and reviewing the activities should be included in the next week's Agenda.

2. Wells, tube wells, canals, ponds, and rainfall are the main sources for irrigation in the country. In many states, irrigation projects and dam construction plans have been pending for years. There is a need to implement irrigation projects in the country by enacting laws after discussing issues such as land acquisition, forest clearance, lack of funds, and disputes among states over water sharing etc. contributing to the pendency of these projects so that the farmers can do farming. Therefore, these matters should be listed for discussion in the next week.

* Laid on the Table.

***SHRI BHAIRON PRASAD MISHRA (BANDA):** The following matters may kindly be included in the next week's agenda:-

1. The Chitrakoot-Kanpur intercity train plying in my parliamentary constituency has not been extended from Kanpur to Lucknow despite repeated requests and demands of the local residents. Therefore, it should be extended from Kanpur to Lucknow, which is the capital of the state after holding a discussion on this issue in the House.
2. Chitrakoot Dham is a famous religious and tourist destination of the country, yet the airport located in Devangana Valley has not been included in the revival plan of the old airports of the Union Government. Hence it is requested that a discussion should be held on the issue of ChitrakootDham in the House so that air travel could be started by including the airstrip of Chitrakoot dham in the revival plan of the Central Government.

* Laid on the Table.

***SHRI HARISHCHANDRA CHAVAN (DINDORI):** Kindly include the following matter in the next week's agenda. This subject is important from the point of view of development of my backward region:-

1. The work of main district road number 78 /T 09 from Hanumantmad to Bhaktinagar under the Prime Minister's Gramin Sadak Yojana during the financial year 2012-13 was sanctioned under Bharat Nirman package number 2065, in tunnel number 6/045, however, this work is pending for approximately, two years. This road construction work was to be completed between March 19, 2013 and September 18, 2014. Efforts should be made to complete the aforesaid work before 31 December.

2. My home State Maharashtra has been reeling under drought situation for the last several years. The financial condition of the farmers of the entire Maharashtra has become very pathetic as a result of the problem of water from irrigation to drinking becoming acute day by day, the agricultural fields are not getting water, the animals do not get water and there is shortage of drinking water to the people. Farmers in Maharashtra are being driven to suicide due to their inability to repay loans taken from banks, as their crops are drying up due to water scarcity in their fields. Bhatsa Dam, Vaitarna Dam and Tansa Dam are located in the areas around my parliamentary constituency Dindori. The water from these dams is being supplied to the entire Mumbai region. If modern plants are installed in the coastal areas of Maharashtra to desalinate the seawater, and the water obtained from this is distributed in Mumbai, while the water from my upstream dams is used for Northern Maharashtra, it could help mitigate water scarcity to some extent.

* Laid on the Table.

***SHRI RAMCHARAN BOHRA (JAIPUR CITY):** Kindly include the following matters in the agenda of next week of Parliament proceedings.

1. Need for Administrative and Financial approval for establishment of National Cancer Institute in Jaipur.

.

2. The need to direct the Governments of Uttar Pradesh and Haryana to stop illegal exploitation of Yamuna water so that Rajasthan can get its full share of Yamuna water.

***SHRI PRAHLAD SINGH PATEL (DAMOH):** Kindly include the following matters in the agenda of next week-

1. There is a need to make a sports law along with a comprehensive sports policy in the country so that it can help save the fitness level of rural sport talents and the country can earn a name in the world.
2. The rate of population growth is a serious crisis, hence the only option to control population is that the Government should bring a law on "Uniform Civil Law Code" in the House at the earliest.

* Laid on the Table.

***SHRI BIDYUT BARAN MAHATO (JAMSHEDPUR):** The following matters of public importance concerning my Parliamentary Constituency may kindly be included in the next week's agenda:

1. The building of Kendriya Vidyalaya located at Musabani Surda in my parliamentary constituency Jamshedpur is very old and in a dilapidated condition. The Children here are being educated elsewhere. Despite the arrangement of land for the construction of a new building by the State Government, it is not taking place due to non-disbursal of funds by the Central Government till date. I demand from the Hon. Minister that funds should be provided to the State Government without any further delay. Along with this, Central Schools/Navodaya Vidyalayas should be established in Patmada, Potka block in Jamshedpur.

2. A Railway Overbridge (ROB) should be constructed between Badagovindpur and Chotagovindpur, between Barigoda and Gaghra, and near the cabin at Asanbani Station. In addition to it, the work on the Jugsalai Overbridge should be completed without any further delay.

[English]

***SHRI RATTAN LAL KATARIA (AMBALA):** I would like to request that Landmark 2030 agenda for Sustainable Development Goals to compact inequality and creating sustained inclusive and sustainable growth may kindly be discussed in the House.

The Ministry of Railways which has spelt out its policy with regard to running of High Speed and Semi High Speed trains by identification of potential routes for both kinds of train services may kindly be discussed in the House.

* Laid on the Table.

[Translation]

***SHRI RAVINDRA KUMAR PANDEY (GIRIDIH):** The following matters may be kindly be included in the next week's agenda: -

1. " Need to connect the pending railway project of Giridih to Koderma Railway Line (Dhanbad) division with Giridih to Koardh and complete the work of the project without delay."
2. " The Parasnath-Madhuban rail line needs to be completed in the current financial year on priority basis in view of the importance of the Jain pilgrimage site as a great tourist and historical site."

* Laid on the Table.

***SHRI DEVENDRA SINGH BHOLE (AKBARPUR):** It is requested that necessary action should be taken to include my following statements in the next week's agenda.

1. Necessary action is required to be taken to revive the closed Ghatampur Sugar Mill in view of the huge potential of sugarcane cultivation in Kanpur and adjoining districts.
2. Action is required to take necessary steps to revive the closed NTC and BIC mills in Kanpur city district.

12.04 hours***MOTION RE: REPORT OF THE JOINT COMMITTEE ON THE RIGHT TO FAIR COMPENSATION AND TRANSPARENCY IN LAND ACQUISITION, REHABILITATION AND RESETTLEMENT (SECOND AMENDMENT) BILL, 2015 -- EXTENSION OF TIME**

[Translation]

SHRI GANESH SINGH (SATNA): Madam, I beg to move the following: -

“That this House do extend time for presentation of the Report of the Joint Committee on the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Second Amendment) Bill, 2015 upto the last day of the Winter Session, 2016.”

[English]

HON. SPEAKER: The question is:

“That this House do extend time for presentation of the Report of the Joint Committee on the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Second Amendment) Bill, 2015 upto the last day of the Winter Session, 2016.”

The motion was adopted.

—————
... *(Interruptions)*

*Memorandum giving reasons for extension of time circulated separately.

12.05 hours**OBSERVATION BY THE SPEAKER**

[Translation]

HON. SPEAKER: Hon. Members. I have received notices of Adjournment Motions on various subjects from Shri Uday Pratap Singh, Shri Kaushlendra Kumar, Dr. Boora Narsaiah Goud, Shri Dharmendra Yadav, Shri Rajesh Ranjan, Shri K.C. Venugopal, Shri Jyotiraditya Scindia, Shri Tariq Anwar and Shri A. Anwar Raja. Though these matters are important, yet they do not warrant the adjournment of the proceedings of the House. These matters will be raised on other occasions.

. . . (Interruptions)

HON. SPEAKER: Please, be a little patient. What is this? This way, I wouldn't be able to hear anything.

. . . (Interruptions)

HON. SPEAKER: One minute, please listen to me.

... (Interruptions)

[English]

HON. SPEAKER: I have received notices of question of privilege, dated 22nd July, 2016 from Sarvashri Prem Singh Chandumajra, Nishikant Dubey, Prahlad Singh Patel, Ram CharitraNishad, Janardan Singh Sigriwal, Rajendra Agrawal, MaheishGirri, Om Birla, Sudhir Gupta, Rakesh Singh, Sushil Kumar Singh, Prof. ChintamaniMalviya, Dr. Kirit Somaiya, Dr. Ravindra Kumar Ray, Dr. Sanjay Jaiswal and Dr. Udit Raj, MPs against Shri Bhagwant Mann, MP for unauthorisedly bringing the security arrangements of Parliament House complex in public and conducting himself in a manner unbecoming of a Member.

Further, I have also received a complaint dated 22nd July, 2016 under Rule 334A of the Rules of Procedure and Conduct of Business from Shri Bhartruhari Mahtab, MP against Shri Bhagwant Mann, MP. I have also received notices of Adjournment Motion from Sarvashri Uday Pratap Singh, Bhartruhari Mahtab and Rajesh Ranjan on the subject.

Sarvashri Chandrakant Khaire, Anandrao Adsul and Dr. Srikant Eknath Shinde have sought to raise the issue immediately after suspending the Question Hour.

But the matters are under my consideration and I will take a decision in the matter.

[Translation]

I agree that 13 people have lost their lives for the security of the Parliament. The matter is serious and I believe that some action must be taken on it. I will think upon all this.

. . . *(Interruptions)*

[Translation]

HON. SPEAKER: This is not the case. What will everyone do?

. . . *(Interruptions)*

[English]

HON. SPEAKER: I will see it. I told you. Shri Bhartruhari Mahtab, what do you want to say?

... *(Interruptions)*

SHRI BHARTRUHARI MAHTAB (CUTTACK): Madam Speaker, I am referring to the Direction of the Speaker 124A and also to the Rule 334A of the Rules of Procedure and Conduct of Business.

We are all aware and we were witness to that incident of 13th December, 2001 when terrorists had attacked the temple of democracy and 13 people had laid down their lives. It is not a matter of ethical conduct of a Member. It is not only a matter of privilege. My request would be that a separate Committee be formed because the terrorists had come to the door of the temple of democracy and they were not aware how to enter into the building. That is why they attacked the door of Rajya Sabha. At that time, Shrimati Sonia Gandhi was so perturbed – she was not inside this House – that she telephoned the Prime Minister Atal ji to find out what has happened inside. So, that was the kind of concern that was shown. The whole nation was perturbed about it. After that a Security Committee was constituted. It went round different Parliaments of the world, and that is how the security aspect has come in. It is a very serious matter. My only concern here is this. It is not ignorance; it is not foolishness either; it is obduracy. Therefore, my request would be that a separate Committee may be formed. I leave it to your judgement as it is not a matter of Ethics Committee, it is not a matter of Privileges Committee. ...

(Interruptions)

[Translation]

SHRI R.K. SINGH (ARRAH): Madam Speaker, Bhagwant Mann ji is saying that he will repeat the same action, he will do videography again.

Madam, I believe that if he is saying he will repeat the same action and jeopardize security, he should be suspended immediately. He should be suspended immediately.

SHRI MALLIKARJUN KHARGE (GULBARGA): Madam, what Mahtab ji has raised is really a very serious matter. The whole House should unite and condemn it because it is a matter of security of the country. It is a question of security of the representatives of 125 crore citizens, who sit here, as well as the security of the country. That is why, during the previous terrorist attacks, as he said, they did not know which way to come from, how to come, how to go. But, if our own people, and we start doing this then it will definitely be heavily damaging and would harm the country and also the democracy and no one would be left alive tomorrow.... *(Interruptions)* That is why, we condemn what he has done.... *(Interruptions)* You should take action, take action on it...*(Interruptions)*

[English]

SHRI P. KUMAR (TIRUCHIRAPPALLI): On behalf of the AIADMK, I would like to say a few words on this issue. We maintain the dignity and decorum of the hon. House. You are the custodian of the House. You may kindly look into the matter and take necessary action as you deem fit, Madam. ... *(Interruptions)*

[Translation]

SHRI ANANDRAO ADSUL (AMRAVATI): Madam, I am a witness to the horrific attack on this temple of democracy on December 13, 2001 in which our thirteen security personnel laid down their lives, got martyred. In such a situation, Mann, a member of this Parliament has flouted the rules that we made. To the extent he is repeatedly saying that he will continue doing it... *(Interruptions)* It is a request from all the Members, that he should be dismissed at the earliest, by today itself. ...*(Interruptions)*

HON SPEAKER: Please, calm down a little.

. . . *(Interruptions)*

HON SPEAKER: I am saying that we will do something.

[English] I am taking it seriously.

... *(Interruptions)*

[Translation]

HON SPEAKER: Chandumajra ji, I understand everyone. But nothing can be done in uproar.

. . . *(Interruptions)*

HON. SPEAKER: Chandumajra Ji.

. . . *(Interruptions)*

SHRI PREM SINGH CHANDUMAJRA (ANANDPUR SAHIB): I am saddened by the fact that the Hon. Member against whom I have given the privilege motion is from my state and my community.... *(Interruptions)* But, I want to say that there can be no compromise on the security of the country and on the issue of the Prestige of the Parliament.... *(Interruptions)* He has leaked the secrecy of the Parliament, there should be an investigation into it. ... *(Interruptions)* Who is behind this and what was the purpose?

...*(Interruptions)* What did they want to know? ...*(Interruptions)* It should be investigated. ... *(Interruptions)* He should be suspended. ... *(Interruptions)* His entry in the House should be banned. ...*(Interruptions)*

[English]

HON. SPEAKER: The House stands adjourned to meet again on Monday, 25th July, 2016 at 11.00 a.m.

12.14 hours

The Lok Sabha then adjourned till Eleven of the Clock on Monday, July 25, 2016/Shravana 3, 1938 (Saka).

INTERNET

The Original version, English version and Hindi Version of Lok Sabha proceedings are available on Parliament of India Website at the following address:

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LIVE TELECAST OF PROCEEDINGS OF LOK SABHA

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